## FORM NO. 4 (See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH: GUWAHATI

ORDER SHEET

Cearcorpt Application No. 10/99

OA. 254/98

Applicant(s) Si William Khaphia Lear Lear Lear Lear

Respondent(s) Shei H. Jel Sam.

Chief Sey, Graf Manipur.

Advocate for Applicant(s) Mr. B. K. Singh M. P. Kalifan.

Mr. Y. N. Singh

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
This Contempt petition is filed of applicat  Dovocale cith a  Drayer for Contempt	5.5.99	Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman Hon'ble Mr G.L. Sanglyine, Administrative Member
Rueding against the Constances for NOA- Compliance & the	A	Issue notice returnable by 14.6.99. Let the case be listed on 14.6.99.
ordr ord. 15 Fa March 08. Varial before	nkm	Member Vice-Chairman

The applicant has not taken any

steps. For the ends of justice we grant 2 weeks time. Let this case be listed

on 16-8-99 for orders

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30-6-99

Horible Court for farther

osdus.

Notes of the Registry Date 16-8-99 prepeared: and sent to D. Section for Issuing of The same to to The Contemners Though Regar, post with AfD; My Notice Issued to The remolants vide D. Nov. 1877 dtd-11.5.99 lm 13/18/13/J 14-6-551 is not available · & Ho and Simer Reports wer ship Notice duly server 图10m R.No.1. 29.6.99 27/8/55 Capies of The order have been sent to the D/fee. for issuing the me to the parties Though Rego. With afo.

Order of the Tribunal

Mr.B.K.Singh learned counsel for the petitioner informs this Tribunal that the order dated.15th March 1998 passed by this Tribunal has since been complied with.

Heard Mr.P.Bora learned counsel appearing on behalf of the Government of Manipur. On hearing counsel for the parties I feel that there is no ground to proceed with the contempt Petition. Accordingly, contempt Petition is closed.

Vice-Chairman

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